SHRI BIREN ROY: Sir, it is a very sericus matter. Would he like to make a tatement today or later on?

MR. CHAIRMAN: I will not allow you to raise this now. In the first place, you have not asked me. In the second place, there is something else on the Agenda. After the laying of the Papers, you can take this question.

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED NEGOTIATIONS BY GOVERNMENT WITH AN AMERICAN FIRM FOR COLLABORA-110N IN A COPPER PROJECT (AGNIGUNDALA)
IN ANDHRA PRADESH

SHRI A D. MANI (Madhya Pradesh): May I have your permission, Sir, to call the attention of the Minister of Mines and Metals to the reported negotiations by Government with an American firm for collaboration in a Copper Project (Agnigundala) in Andhra Pradesh?

THE MINISTER OF MINES METALS (SHRI S. K. DEY): The Agnigundala mineral belt in Andhra Pradesh (Guntur) extends in a north to northeasterly direction for a length of over fourteen miles. Along this belt numerous ancient mine workings mark surface posures of copper and lead ore bodies. The Geological Survey of India and the Indian Bureau of Mines have been carrying out exploratory operations in this area over the last 4 years. The results of the investigations have indicated the presence of substantial copper deposits with possibilities of combined occurrences in certain areas with lead ore. The work has, however, not progressed to a stage where a firm estimate of the extent of the reserves and the estimate of mineable metal could be available.

- 2. For the development of copper deposits and production of copper metal, the following are essential:—
  - (i) There should be thorough appraisal of the quantity and chemical characteristics of the ore together with the precise three-dimensional idea of the distribution of ore in the parent rock.

- (ii) Careful assessment of metallurgical properties of the ore is necessary to determine the process to be employed, the by-products to be recovered and generally to design the whole operation of mining and extraction of metal from the ore.
- (iii) Substantial amount of foreign exchange would be required for the import of equipment relating to mine, concentrator, smelter and refinery.
- 3. In the light of the experience of another copper deposit viz. at Khetti where considerable delay has occurred in getting credit, it was felt that there would be an advantage in developing Agnigundala copper deposit under the guidance, supervision and association of a party which is competent to give technical advice and is also prepared to extend necessary financial aid With this end in view as soon as the Agnigundala copper deposit appeared to be promising, preliminary negotiations for collaboration were undertaken with interested foreign parties. Poland showed some intetest and the available material was supplied to the Polish Organisations The intention was to invite Polish Experts to supervise further exploratory work and thereafter undertake mining of the deposit and smelting the ore with Polish technical and financial assistance. There is, however, no commitment yet from Poland either for technical or financial assistance. Japan Consultancy Institute also showed some initial interest which, however, did not materialise in any concrete proposals for assistance. American Company M/s Ashland Oil and Refining Co. Ltd., Texas, however, showed a keen interest in developing this deposit and later followed it up with an offer of collaboration as a risk bearing partner with the National Mineral Development Corporation (a public sector Corporation), They also indicated their willingness to participate in the equity upto 49 per cent. of the share capital of the proposed venture provided the technical management were entrusted to them for a period of first 10 years.
- 4. The offer of M/s. Ashland Oil and Refining Co. Ltd. has been under examination of Government. The main considerations, which have led the Government of India to consider their proposal on merits,

## Shir S. K. Dey ]

the field for developing copper deposits in the country in the shortest possible time bearing in mind the experience of the delay that has occurred in the development of other non-ferrous metal deposits in the country the paucity of indigenous expertise at almost all stages preliminary to the production of metal a geological exploration mining process know how engineering and metallurgy and difficulties in ar anging the requisite foreign exchange for purchase of I now how and import of essential mining and metallurgical equipment.

5 The American Company were in a position to provide finance to cover the foreign each inge requirement of the process partly by way of equity from their own esources and partly through loans from other U.S. sources.

The share of 49 per cent in equity surested by the American Company is in a dwith he accepted polic of the Government to flow minority part cipation upto the level of forcizin exchange to quirements) in certain selected sectors of industry where foreign know how equipment and specialised technology and financing problems are the major obstacles in the way of achieving production of vital commodities.

6. Regarding the other stipulation by the American Company that they should be enjusted with the technical management of he new venture for the first 10 years vas telt that it descrived serious considera tion in view of the lack of technical skill of the requisite degree in this field connection it is relevant to observe that as 49 per cent shareholders the American Company would in any case have to play a substantial role in the management of the The proposal of technical Company management envisaged at best giving them a major say in technological matters only where for reasons stated above, the deployment of their know how and specialised technical knowledge would be an asset for the undertaking

7 To view the offer of M/s Ashland Oil and Refining Co Ltd in the proper perspective, it will be desirable to state that in this agreement, the proposed new company will be obliged to place the entire production of metal at the disposal of the

Government of India of the National Mine tal Development Corporation (which is a 100 per cent Government Company) who will then arrange the distribution of metal in accordance with the policy of the Government of India. Thus, in effect inspite of the reservation regarding technical management, the right and discretion of Government to control the production, prices and distribution will remain absolute.

8 However I should like to make it clear beyond doubt that ill the aspects of the proposal are still under detailed examination of Government and no commitment or any kind has been made

SHREA D MANE The substance this long statement made by the Minister & that the American Company has offered o invest 49 per cent of the equity capital and the Government of India will invest 51 per cent and the management will be in the hands of the American cmp inv hon Minister addressed a press conference before Parliament met on the 25th of Julyhe addressed a press conference in New Delhi on the 22 id of July A correspo dent drew his attention to the Prime Minis ters issurance that there would be no such deals besides the fertilizer industry Mr. Dev sud that he had no inferiority comply in the matter The apprehension that many of us had was that this ni hi be concluded in I the long statement made by the Minister is more or less a justification of the deal I would like to know whether the Government of India has taken note of the public feeling in respec of American collaboration in the fertilizer industry and would not extend the princi ple to other industries in the public sector or whether as he said, the Government of India has got rid of its inferiority complex in this matter and is prepared to allow Americans to come and control this industry

Shri S K DEY Sii, I should correct firstly his misunderstanding. There is no question whatsoever of handing over the management and control of the organisation. I used the words 'technical management'. Now, technical management is something different from overall management of the enterprise. Secondly we do not have technical know-how in matters.

either of copper mining of copper proces and of in copper smelting and concentration and others. Not do we manufacture the equipment in this country If we do not have the technical know how and the equipment, it is quite obvious that we shall have to depend on outside sources for this issistance if we are to develop the exploi tation of these mineral deposits for our Copper in particular, I may requirements mention for the information of the Hous is becoming an increasingly rate commodity in this world. In fact, already even a country like America is experiencing in acule shortage of copper for its own re qui ements. Over the last few days the prices of copper have continued to rise in the light of the devaluation that has taken place Our problem is even more acute For our detence requirements, for our in dustrial requirements we must have copper and we have these deposits Therefore it is prudent as well as wise to use the best possible method for quickening the tempo of exploration as well as exploitation of this rate metal

Now as I mentioned there is no question of handing over the management of the enterprise to the Americans or to anybody for that mater. It is the technical management in which we are lacking today with out any idequate knowledge.

Now about the question of inferiority complex which the hon Member mentioned yes, I did mention—and still it is my feel ing—that if I do not know something and if I do not have something I should not fight shy of securing it from outside sources with open eyes. There is no question of suirendering the interests of the country and I will confirm that no decision has so far been taken, as I have said earlier and there is no intention whatsoever of doing anything underhand about it.

Shri A D MANI May I ask the Minister whether one of the terms of the igreement with this American company is that the pricing policy will be controlled by the company? The Minister referred that the technical management of the company will be in the hands of the American collaborators. Does the term 'technical management' mean also that the pricing policy will be determined by them and that the Government of India will have no say in it?

ursent public importance
Suri S K DEY I have already men-

to a matter of

MR CHAIRMAN Paragraph 7

SHRI S K DEY that in the matter of control of production prices and distribution the responsibility will remain absolutely in the hands of the Government of India

Since D. IHLNGARI (Uttar Pradesh)
May I know it it is not a fact that with
this favoured technical management they
will be in a dictating position for obvious
reasons and therefore they would be virtual
i controlling the whole things? Therefore,
has the Government of India under contemplation any programme to train our
personnel to develop our own technical
know how within the shortest possible time?
And how are they going to eliminate the
possibility of virtual control by the
American film?

SHRES K DEY Sit that question does act a se because the management control c the firm still remains with us only the technical control being vested in them Simultaneously we are working our own project at Kheiri This is completely under Indian management with assistance, technical as well is financial, from France Also we are trying to develop a new deposit at Rakha and we are trying to begin it at a very slow pace with assistance from the National Metallurgical Laboratory and the National Mineral Development Corporation and others. So it is not that there will be something of a monopoly of copper kr wl dac in Anni undala We thought that we could have these two or three different projects each under a different manage ment, with assistance from different people competing with each other Of course. the intention is to train our own people in the shortest possible period of time

SHRI M P BHARGAVA (Uttar Pradesh) May I know what efforts were made by the hon Minister and his Ministry to find out whether Indian technical know how on the subject is available or not May we also know from the hon Minister whether the Council of Scientific and Industrial Research was asked to let him know whether Indian technical know-how on this particular subject was available or not?

SHRI S K DEY Sir, we are trying to tap all the resources of the Indian Council

[Shri S. K. Dey.]

of Scientific and Industrial Research. I may mention that we have a small copper deposit in Sikkim which is being worked under the Sikkim Mining Corporation. And we have had the greatest difficulty during the past few months in finding a person experienced in copper mining, who would take charge of that project. In spite of the assistance of the Council of Scientific and Industrial Research, nobody was prepared to give us help in terms of personnel. It is very difficult, we do not have that know-how except in a very limited degree.

SHRI A. P. CHATTERJEE (West Bengal): The way in which our mineral resources are being allowed to be tapped by American companies, that will create an apprehension in our minds that the Government is going on its path of selling out our country to America. Now, in that context, will the hon. Minister say as to what actually is the scale of profits which the American company is being allowed to loot from India? What is the assistance that the American company is now giving to India for the purpose of training Indian personnel? And will also the hon. Minister tell the House whether, before giving over this opportunity of extracting copper to an American company, the Ministry tapped the resources in East European countries who are really interested in developing the resources of India and not in keeping under control the economy of India for themselves or for their own interests?

Shri S. K. DEY: Sir, I will start from the last part of the question raised by the hon. Member. If he could ask his East European friends to come to our assistance, we welcome whatever assistance they are in a position to offer. Secondly, there is no question of the Government trying to make a sell-out of the country's interests. I repudiate even the suggestion. And thirdly, as I mentioned earlier, every effort will be made to secure the best interests of the country in whatever deal we make with any country, whether in the Western camp or the Eastern camp.

SHRI M. RUTHNASWAMY (Madras): Is it not a fact that copper is of such a rare occurrence in our country that Government should make every attempt to exploit the few resources that are available and should go to the farthest length possible in

order to invite foreign collaborators for the exploitation of this rare non-ferrous metal in our country?

SHRI S. K. DEY: That is exactly what we have said.

سری عبدالغنی (پنجاب) : کیا وزیر صاحب فرمائینگی که هند سرکار ان کو ٹیکنیکل مینجمنت یو دے رهی هے لیکن اگر بہندوسنانی اس قابل هو جائیں که وہ تئکنیکل منیجمنٹ کو بھی اپنے قابو میں کر سکیں کچھ عرصه بعد نو کیا سرکار اس بات بر پھر وچار کرے گی ۔ اس ایگریمنٹ میں کچھ ایسا راسته رکھے گی ۔

†[श्री अब्दुल गती (पंजाव): क्या वजीर साहब फरमाएंगे कि हिन्द सरकार उनको टेक्नाकल मेनेज़मेंट तो दे रही है लेकित अगर हिन्दुस्तानी इस काबिल हो जाएं कि वे टेक्नीकल मेनेज़मेंट को भी अपने काबू में कर सकें कुछ अर्स बाद तो क्या सरकार इस बात पर फिर विचार करेगी, इस एग्रीमेंट में कुछ ऐसा रास्ता रखेगी? ]

श्री सभापति : दस साल के लिए है।

شری عبدالغنی : نمیں اس سے
پہلے - میں نے کہا اگر کوئی زاسته
رکھے گی - اس سے پہلے اگر همارے
هندوستانی ٹیکنیکل نالج میں بھی ان
کے برابر هو جائیں - یا ان میں کچھ
تھوڑی کمی بھی هو تو کیا گورنمنځ
کوئی راسته رکھ سکے گی که اس
سے پہلے ان سے ٹیکنیکل منیجمنځ
کا قبضه ہے لیا جائر -

ं श्री अब्बुस ग्नी: नहीं, इससे पहले। मैंने कहा, अगर कोई रास्ता रखेर्गा। इससे पहले अगर हमारे हिन्दुस्तानी टेक्नीकल

<sup>†[ ]</sup> Hindi transliteration.

नालेज में भी उनके बराबर हो जाएं या उनमें कुछ थोड़ी कमी भी हो तो क्या गवमर्न-मेंट कोई रास्ता रख सकेगी कि इससे पहले उनसे टेक्नीकल मेनेजमेंट का कब्ज़ा ले लिया जाए ।]

Papers laid

SHRI S. K. DEY: Sir, the agreement is valid for a period of ten years. In view of the other commitments we already have for the exploitation of copper in other different areas in the country, we ourselves do not anticipate that we would be able to be self-sufficient in technical knowledge for the management of this within the first ten years. If we do that, that will be good enough.

## (Shri A. D. Mani rose)

MR. CHAIRMAN: Mr. Mani, I thought you had finished. I usually make that mistake of putting . . .

SHRI A. D. MANI: On a point of information. Would the Minister give some information as to what will be the estimated cost of this project with foreign collaboration?

SHRI S. K. DEY: It is very difficult to give the total estimated cost of the project. We do not know yet about the total deposit. The total deposit has to be fully explored and this itself will take about two years of intensive exploration. The initial part of the project is expected to cost between Rs. 8 and 10 crores. But this does not include the smelting process. The intention is that whatever we are trying to develop will be processed in the Khetri Smelter which, we are hoping, will go into production early.

## PAPERS LAID ON THE TABLE

GOVERNMENT OF INDIA'S NOTE TO THE EMBASSY OF CHINA AT NEW DELHI

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): Sir, on behalf of Sardar Swaran Singh, I beg to lay on the Table a copy of Government of India's note L64RS/66

dated the 28th July, 1966 given to the Embassy of China in India at New Delhi. [Placed in Library. See No. LT-6580/66.]

Annual Report and Accounts (1965) of the Mogul Line Ltd., Bombay and Auditors' Report thereon

THB MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): Sir, I beg to lay on the Table a copy of the Annual Report and Accounts of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1965, together with the Auditors' Report on the Accounts, under sub-section (1) of section 619-A of the Companies Act, 1956. [Placed in Library. See No. LT-6595/66.]

Notifications under the Motor Vehicles
Act, 1939

SHRI N. SANJIVA REDDY: Sir, I also beg to lay on the Table a copy each of the following Notification, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

- (i) Notification No. F. 20(5)/63-PR
   (T), dated the 31st December, 1965, publishing the Delhi Motor Vehicles (Second Amendment) Rules, 1964, issued by the Delhi Administration.
- (ii) Notification S.R.O. No. 166/66, dated the 30th March, 1966, issued by the Government of Kerala.
- (iii) Notification S.R.O. No. 206/66, dated the 19th May, 1966, issued by the Government of Kerala. [Placed in Library. See No. LT-6594/66 for (i) to (iii).]

NOTIFICATION UNDER THE KERALA MOTOR VEHICLES (TAXATION OF PASSENGERS AND GOODS) ACT, 1963

SHRI N. SANJIVA REDDY: Sir, I also beg to lay on the Table a copy of Notification S.R.O. No. 25/66, dated the 7th January, 1966, under sub-section (4) of section 20 of the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963, issued by the Government of Kerala. [Placed in Library, See No. LT-6769/66.]